

Filing no. 8195/2020(B.A.)

Ravishek Kumar Singh.

Versus

The State of Jharkhand & Others

Advocate for Petitioner

Mr Rakesh Kumar

1.

S.J. / D.B. S.J.

2.

In time ✓

Limitation expired on

3.

Court Fee Paid

4.

Authentication fee due on the copy
Trial Court Judgement Rs. C.C of
Impugned order dt-18.05.2020 with
required A/F has not been
given. However undertaking given by
the Ld. Adv.

Appellate Court Judgement Rs.

X

5.

(a) Copy of trial court judgement ✓

(b) Copy of appellate court judgement

X

(c) Second Copy of Petition

1 + 1

(d) Receipt showing service on A.G.

✓

(e) Vak properly stamped executed and accepted

Original copy of Vak. has not
been filed. However undertaking
given by the Ld. Adv.

6.

✓

(a) Cause title ✓

(b) Provision of law

✓

7.

Intimation regarding surrender of

Petitioner(s)

In Jail

8.

Particu

lars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001

Stated

9.

Other defects

(i)

Alleged sections at para 1 may be

stated as per FIR and impugned order.

(ii)

T/c of page no. 12, 22, 23, 30 & 31

may be given with certified to be true.

(iii)

Annexure 1 is blackish.